

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.354/MP/2023**

Subject : Petition under Regulation 10 & 18 of CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulation 2022 for grant of Renewable Energy Certificate.

Date of Hearing : **19.1.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri P. K. Singh, Member

Petitioner : Power Company of Karnataka Limited.

Respondent : Grid Controller of India Ltd.

Parties Present : Shri S. Vallinayagam, Advocate, PCKL

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking an extension of time specified in Regulation 10 (3) of the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulation 2022 by exercising the power to relax as provided under Regulation 18 of the REC Regulations.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit. Issue notice to the Respondent.

(b) The Petitioner to serve a copy of the Petition on the Respondent, who may file its reply to the Petition, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder within three weeks thereafter.

(c) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

3. The Petition shall be listed for hearing on **20.3.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**